

12 hrs.

KERALA MONEY LENDERS RULES

PAPERS LAID ON THE TABLE

AMENDMENTS TO CENTRAL SALES TAX
(REGISTRATION AND TURNOVER) RULES

The Minister of Finance (Shri Morarji Desai): I beg to lay on the Table, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956, a copy of Notification No. GSR 1321 dated the 5th December, 1959 making certain amendments to the Central Sales Tax (Registration and Turnover) Rules, 1957. [Placed in Library. See No. LT-1835/59.]

REPORTS OF ENQUIRY INTO EXPLOSIONS

The Minister of Works, Housing and Supply (Shri K. C. Reddy): I beg to lay on the Table a copy of each of the following Reports:

- (i) Report of enquiry into the explosion at Jamuria Bazar, Asansol on the 29th November, 1959. [Placed in Library. See No. LT-1836/59.]
- (ii) Report of the Commissioner of Police, Hyderabad dated the 16th December, 1959 on the explosion on 13th December, 1959 in a three-storeyed building in Begum Bazar, Hyderabad. [Placed in Library. See No. LT-1837/59.]

AMENDMENT TO COMPANIES (CENTRAL
GOVERNMENT'S) GENERAL RULES AND
FORMS

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): On behalf of Shri Kanungo I beg to lay on the Table, under sub-section (3) of section 642 of the Companies Act, 1956, a copy of Notification No. GSR 1364 dated the 12th December, 1959, making certain amendment to the Companies (Central Government's) General Rules and Forms, 1956. [Placed in Library. See No. LT-1838/59.]

The Minister of State in the Ministry of Home Affairs (Shri Datar): I beg to lay on the Table, under sub-section (3) of section 21 of the Kerala Money Lenders Act, 1958, read with clause (b) of the Proclamation dated the 31st July, 1959, issued by the President in relation to the State of Kerala, a copy of Notification No. 8045/59/IA4 dated the 13th October, 1959, published in Kerala Gazette containing the Kerala Money Lenders Rules, 1959. [Placed in Library. See No. LT-1839/59.]

KERALA MINISTERS' AND SPEAKER'S
T. A. AND D. A. RULES

Shri Datar: I beg to lay on the Table, under sub-section (2) of Section 10 of the Payment of Salaries and Allowances Act, 1951 read with clause (b) of the proclamation dated the 31st July, 1959 issued by the President in relation to the State of Kerala, a copy of Notification No. G. O. (P) 552 dated the 2nd June, 1959 published in Kerala Gazette, containing the Kerala Ministers' and Speaker's Travelling Allowance and Daily Allowance Rules, 1959. [Placed in Library. See No. LT-1840/59.]

LOCATION OF DRUGS PROJECTS AND
INTERMEDIATES PROJECTS

The Minister of Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of the statement regarding the location of Drugs Projects and the Intermediates Projects.

There is a small correction on page 2 of the statement. It should be Rongo hills in Assam and not Ronge hills. [Placed in Library. See No. LT-1841/59.]